1997-98. Returns have been filed for Assessment Year 1998-99 & 1999-2000.

- (b) The details of outstanding dues are as under:--
 - (i) Amitabh Bachhan

Rs. 13.25 crores

(ii) M/s ABCL

Rs. 18.18 crores

(c) Action taken it recover the tax dues are as under:-

Amitabh Bachhan

- (i) His bank accounts have been attached;
- (ii) His petition for stay of recovery of demand has been rejected;
- (iii) His immovable property in the form of a bunglow in Mumbai has been attached along with IDBI bonds worth Rs. 25 lakhs and 25 thousand shares of IPCA Lab. Ltd.
- (iv) As result, the Assessee has paid Rs. 15 lakhs since February, 2000 including the entire demand of Rs. 3,98,851/- for Assessment Year 1995-96. He has been allowed to pay the balance amounts through instalments of Rs. 2.5 lakhs per month.

M/s. ABCL

The Company does not own any immovable property or any liquid assets from which the tax dues can be recovered. The Assessee's petition has been admitted by BIFR and it has been declared a sick Company.

NABARD Loans to Bihar

- †216. SHRI VIJAY SINGH YADAV: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that loans sanctioned by "NABARD" for Bihar are either negligible or lower than those for other States;
 - (b) if so, the reasons therefor; and
 - (c) if not, the State-wise details of loans sanctioned by "NABARD"?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAY KUMAR): (a) and (b) As reported by the National Bank for Agriculture and Rural Development (NABARD), the details of short-term and

long-term disbursements in the State of Bihar for the year 1999-2000 are as under:

(Rs. Crore)

	All India		Bihar	
	Limit Sanctioned	Amount Outstanding	Limit Sanctioned	Amount Outstanding
Short-Term	8163.19	6687.10	88.53	73.99
Long-Term		5208.29		175.90

It may be observed from the above table that the disbursements in Bihar are comparatively low.

The reasons for lower flow of short term credit limits to banks in Bihar, inter-alia, are attributed to poor recovery performance of the co-operative banks in the State of Bihar resulting in huge defaults by most of the Primary Agricultural Credit Societies (PACS) to District Central Co-operative Banks (DCCBs) and in turn most of the DCCBs to Bihar State Co-operative Bank (SCB). The resources of co-operative banks have thus been locked up in overdues and hence the credit flow at the ground level for agricultural operations through co-operatives has been declining.

(c) The State-wise details of refinacne sanctioned by NABARD during 1999-2000 to SCBs/RRBs are given in the Statement I and II respectively (See below)

Statement-1

State-wise position of Short-term refinance made by NABARD to SCBs/
RRBs during 1999-2000

(Rs. Crore)

Name of State	State C	ooperative Banks	Regional Rural Bank		
	Limits	Outstanding	Limits	Outstanding	
A&N Islands	0.00	0.00	0.00	0,00	
Andhra Pradesh	1290.93	1144.67	258.49	252.95	

Name of State	State Cooperative Banks		Regional Rural Banks	
	Limits	Outstanding	Limits	Outstanding
Assam	0.00	0.00	0.00	0.75
Bihar	79.42	67.61	9.11	6.38
Gujarat .	279.00	109.00	53.78	52.29
Haryana	825.75	783.66	23.95	23.00
Himachal Pradesh	0.00	0.00	3.51	3.51
Jammu & Kashmir	1.40	0.00	2.15	2.22
Karnataka	499,74	477.69	252.89	253.52
Kerala	190.19	64.09	179.40	178.43
Madhya Pradesh	719.72	566.38	27.01	25.97
Maharashtra	200.05	10.09	56.17	49.88
Manipur	0.00	6.09	0.00	0.00
Meghalaya	1.00	0.41	0.40	0.40
Mizoram	1.80	1.80	0.00	0.00
Nagaland	413.66	358.99	53.59	51.17
Orissa	4.35	4.00	0.00	0.00
Punjab	474.02	450.00	15.30	15,14
Rajasthan	430.98	382.28	23.13	21.24
Tamil Nadu	617.59	575.30	54.88	52.28
Tripura	2.25	2.25	0.00	2.88
Uttar Pradesh	533.31	384.62	154.26	158.76
West Bengal	196.99	123.47	22.69	24.06
All India	6962.18	5512.30	1201.01	1174.80

Statement II

State-wise details of long-term disbursements made by NABARD during the year 1999-2000

(Rs. lakh)

Sr. No-	Name of the State/Union Territory	1999-2000
1.	A&N Islands	247
2.	Andhra Pradesh	49225

Sr. No.	Name of the State/Union Territory	1999-2000
3.	Arunachal Pradesh	461
4.	Assam	6625
5.	Bihar	17590
6.	Chandigarh	10
7.	Dadra & Nagar Haveli	24
8.	Goa	1502
9.	Gujarat	31998
10.	Haryana	29668
11.	Himachal Pradesh	7622
12.	Jammu & Kashmir	2932
13.	Karnataka	34114
14.	Kerala	21284
15.	Lakshadweep	21
16.	Madhya Pradesh	24203
17.	Maharashtra	49858
18.	Manipur	203
19.	Meghalaya	944
20.	Mizoram	478
21.	Nagaland	315
22.	NCT of Delhi	100
23.	Orissa	20054
24.	Pondicherry	409
25.	Punjab	44145
26.	Rajasthan	38609
27.	Sikkim	210
28.	Tamil Nadu	39263
29.	Tripura	2004
30.	Uttar Pradesh	77333
31.	West Bengal	19378
	Total	520829

Draft Investors' protection Act Prepared by SEBI

217. SHRI KARNENDU BHATTACHARJEE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Securities and Exchange Board of India (SEBI) has proposed a draft Investors' Protection Act seeking specific powers to attach the properties of the companies which are misusing investors' funds;